

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3016
ANSWERED ON:18.08.2004
INTRODUCTION OF POST BASED ROSTER
Vanlalzawma Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Department of Personnel and Training (DOPT) has introduced post based roster in place of the vacant based roster with effect from 02.07.1997;
- (b) if so, the reasons therefor;
- (c) the norms prescribed by the Ministry in respect of all categories of posts;
- (d) whether the Government proposes to withdraw DOPT circulars dated 02.07.1997 and 13.08.1997 regarding the rosters; and
- (e) if so, the details and reasons therefor and the reasons for delay in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): Yes, Sir.
- (b): To implement the Supreme Court judgement dated 10th February, 1995 in the case of R.K. Sabharwal versus State of Punjab.
- (c): The norms for determining reservation for Scheduled Castes/Scheduled Tribes/Other Backward Classes have been given in the Department of Personnel and Training Office Memorandum No.36012/2/96-Estt.(Res.) dated 2nd July, 1997.
- (d): No, Sir.
- (e): Does not arise.